

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**IA(IBC)(DIS.)/3(CH)2024**

**IA(I.B.C)/1578 (CH)2023**

**IA(I.B.C)/1579(CH)2023**

**In**

**CP(IB) No. 281/Chd/Pb/2019**

**(Admitted)**

**IN THE MATTER OF:**

**Ricela Health Food Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Evershine Solvex Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 54(1), 43(1) r/w, 44 (1), 66(1) IBC 2016**

**Order delivered on 16.04.2024**

Due to paucity of time, the matter could not be taken up today, hence adjourned to 15.05.2024.

**Sd/-**

**Court Officer**